



GAUHATI HIGH COURT BAR ASSOCIATION
GAUHATI HIGH COURT
GUWAHATI - 781001, ASSAM

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Received
U. Baruah
(J.A., H.C.S. Secretariat)

Ref No: GHCBA/4264/2020

Dated: 28.05.2020

To,

The Hon'ble Chief Justice
Gauhati High Court,
Guwahati-01, Assam.



Sub: Request for restoration of the Physical Courts by
abolishing the Virtual Courts.

Your Lordship,

With due Respect and Honour, I, on behalf of the Gauhati High Court Bar Association, am to inform you that the Executive Committee Meeting of the Association has taken a resolution on 26.05.2020 to request your Lordship for restoration of Physical Courts w.e.f. 01.06.2020 by abolishing the Virtual Courts which has been following since 24.03.2020 due to Covid-19 pandemic. The resolution so adopted in the meeting is as follows:

Resolution No.1 of the Executive Committee Meeting dated 26.05.2020:

The Executive Committee Meeting dated 26.05.2020 unanimously resolved that the Litigants were unable to get Justice through Virtual Courts in the Gauhati High Court and the Govt. of Assam has also opened all its Offices with 100% attendance from 26.05.2020, and as such

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the Hon'ble Chief Justice may be requested to restore the "Physical Courts" w.e.f. 01.06.2020 by abolishing the present "Virtual Courts" complying all the safety norms just like which was followed before 24.03.2020 (1st Lock down) in restricted manner. However, Advocates who are above 65 years of age may be allowed to continue to argue their cases via "Video Conferencing" as is followed now. Further, the Executive Committee also resolved that all the new motion cases should be listed in its usual course as before.

(Sd/-)
(Jiten Payeng)
Secretary General
GHCBA, Guwahati

(Sd/-)
(Surendra Nath Sarma)
President
GHCBA, Guwahati

Therefore, I, on behalf of the Gauhati High Court Bar Association, am placing the resolution before your Lordship for your consideration and necessary action.

Yours Sincerely

(Jiten Payeng)
Secretary General
GHCBA, Guwahati.

Secretary General
Gauhati High Court Bar Association
Guwahati